## F.No. 01(03)/Roster/CESTAT/2025/Part-II

#### Customs, Excise and Service Tax Appellate Tribunal

West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 24.07.2025

#### ORDER NO. 139 of 2025

Hon'ble President is pleased to partially modify the roster order no. 102 of 2025 for

CESTAT, New Delhi on 25.07.2025 as follows:-

PERIOD	CORAM	WORKS ASSIGNED
On	Ms. Binu Tamta, Hon'ble Member (Judicial) and	Customs, Excise and Service Tax
25.07.2025	Mr. Sanjiv Srivastava, Hon'ble Member (Technical)	Division Bench matters
	Mr. P. V. Subba Rao, Hon'ble Member (Technical)	Chamber Work

By Order,

(Mukesh Gupta) Deputy Registrar

Copy to:-

SPS to Hon'ble President/Hon'ble Members, CESTAT, New Delhi/Allahabad /P.A. to Registrar/Deputy/Assistant Registrar, CESTAT, New Delhi /Bar Association, New Delhi /O/o Chief Commissioner (AR), New Delhi /Notice Board/Website/Guard File/Office Copy.

Deputy Registrar

# F.No. 01(03)/Roster/CESTAT/2025/Part-II Customs, Excise and Service Tax Appellate Tribunal

West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 25.07.2025

## ORDER NO. 140 of 2025

Hon'ble President is pleased to partially modify the roster order no. 102 of 2025 for

CESTAT, New Delhi on 20.08.2025 as follows:-

PERIOD	CORAM	WORKS ASSIGNED	
On	Mr. R. Muralidhar, Hon'ble Member (Judicial)	Larger Bench matters:	
20.08.2025	Ms. Binu Tamta, Hon'ble Member (Judicial) and		
and on	Ms. Hemambika R. Priya, Hon'ble Member (Technical)	E/50090/2024	
subsequent		M/s. Kei Industries <i>vs.</i>	
dates, if		Commissioner of CGST & CX, Alwar	
adjourned		·	

By Order,

(Mukesh Gupta) Deputy Registrar

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Deputy Registrar

## F.No. 01(03)/Roster/CESTAT/2025/Part-II

## Customs, Excise and Service Tax Appellate Tribunal

West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 25.07.2025

#### ORDER NO. 141 of 2025

Hon'ble President is pleased to partially modify the roster order no. 106 of 2025 for

CESTAT, Allahabad from 20.08.2025 to 22.08.2025 as follows:-

PERIOD	CORAM	WORKS ASSIGNED
On	Mr. S. K. Mohanty, Hon'ble Member (Judicial)	Difference of Opinion
20.08.2025and		matters:
on subsequent		
dates during		i.) E/70713/2019 with
the tour	,	E/70404/2020
period, if		CCE & ST, Ghaziabad
adjourned		vs. M/s. Preet
		Machines Ltd.
		ii.) C/70142/2022 with C/70143/2022
		Shri Rajat Soni and Shri Ram Gopal Soni
		vs. CC (Prev.), Lucknow
From	Mr. S. K. Mohanty, Hon'ble Member (Judicial) and	Customs, Excise and
20.08.2025 to	Mr. Sanjiv Srivastava, Hon'ble Member (Technical)	Service Tax Division
22.08.2025		Bench matters

#### Note:

- 1. No adjournment of DOO matters will be granted.
- 2. Division Bench cases will be taken after the hearing of DOO matters.
- 3. In the event of non sitting of the Bench, the adjourned dates of listed matters will be available on the website <a href="www.cestat.gov.in">www.cestat.gov.in</a> in the link "Daily orders" /"court proceedings".

By Order

(Mukesh Gupta) Deputy Registrar

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Deputy Registrar